

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s AMRITSAR MSW LIMITED**

1.	Name of Corporate Debtor	<b>Amritsar MSW Limited</b>
2.	Date of incorporation of Corporate Debtor	12/02/2014
3.	Authority under which Corporate Debtor is incorporated/ registered	ROC – Delhi
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	U90000DL2014PLC264806
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Regd. Add: Unit 115 of Level 1 & 2, Crescent Building, Lado Sarai, Mehrauli, Gadaipur, South West Delhi, New Delhi, 110030  Principal Office: 6th Floor, Plot No.19 & 20, Film City, Sector 16A, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301
6.	Insolvency Commencement Date in respect of Corporate Debtor	16 <sup>th</sup> April 2026 (NCLT Order dated 13.04.2026 Received through email on 16.04.2026)
7.	Estimated date of closure of Insolvency Resolution Process	<b>10 / 10 / 2026</b>
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	CA Deepak Kumar Goyal Reg. No.: IBBI / IPA-001 / IP-P00833 / 2022-23/ 14143
9.	Address and e-mail address of the Interim Resolution Professional, as registered with the Board	CA. Deepak Kumar Goyal Flat no 101, Shridher Apartment 884/6, Ward no 6, Mehrauli, New Delhi-110030 Email id: <a href="mailto:ca.deepak.mba@gmail.com">ca.deepak.mba@gmail.com</a>
10.	Address and e-mail to be used for correspondence with Interim Resolution Professional	CA. Deepak Kumar Goyal 701, Vikrant Tower 4, Rajendra Place, New Delhi-110008 Email id: <a href="mailto:cirp.amsw@gmail.com">cirp.amsw@gmail.com</a>
11.	Last date of submission of claims	<b>30 / 04 / 2026</b> (14 days from the date of receipt of copy of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6a) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professional to act as Authorised Representative of creditors in a class (three names of each class)	Not Applicable as per information available with IRP
14.	(a) relevant forms and  (b) details of authorized representative are available at:	Forms are available at following Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>  Details of AR is not applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi, has ordered the commencement of a corporate insolvency resolution process of the **M/s Amritsar MSW Limited on 13/04/2026 in C.P. No. IB-142(ND)/2024. (Order received on 16.04.2026)**

The creditors of **M/S Amritsar MSW Limited** are hereby called upon to submit a proof of their claims, **on or before 30/04/2026**, to the interim resolution professional at the **address mentioned against item 10**.

The financial creditors shall submit their claims with proof by electronic means only.

All other creditors may submit the proof of claims in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**




CA Deepak Kumar Goyal  
Interim Resolution Professional

**Reg. No. IBBI/PA-001/IP-P02490/2022-23/14143**

**AFA: AA1/14143/02/311226/108736 Valid till 31.12.2026**

Date: 16.04.2026

Place: New Delhi



### Indian Overseas Bank

RAJOURI GARDEN BRANCH (BR. CODE : 0193)  
F-105, Bali Nagar, Near Ramesh Nagar Metro Station,  
Delhi - 110015 (Address) Tel. : +91 8925950193 IFS Code : IOBA0000193  
SWIFT : IOBANBB05 Email id : iob0193@iob.in  
MICR Code : 110020012

**DATE : 15.04.2026**

**PUBLIC NOTICE**

Name : Mr. Pradeep Kumar Saroj, Address : WZ 488, Shri Nagar, Shakur Basti, North West Delhi-110034

Jewel Loan a/c No.	Sanctioned amount	Sanctioned Date	NPA Date	Outstanding amount
019303462000049	Rs. 2,53,000.00	07.10.2024	04.01.2026	Rs. 2,85,129.54
019303462000050	Rs. 7,00,000.00	09.10.2024	04.01.2026	Rs. 7,90,573.00
<b>Total outstanding as on 15.04.2026</b>				<b>Rs. 10,75,702.54</b>

The registered mobile no. as per Bank's record i.e. 8287014083 is not reachable/not picking up calls continuously. Hence branch has sent reminder letters dated 03.02.2026, 19.02.2026 and 17.03.2026 to your registered address as per Bank's record. Still there was no response. Branch has also sent their staff members to the registered address on 10.10.2025 & 18.12.2025, but the Borrower was not found in the same address on both the occasions.

The account slipped into NPA on 04.01.2026. Hence the Borrower is instructed to contact the branch within 7 days from the date of notice to clear its entire loan dues, else the Bank will initiate auction of jewel pledged with us.

**Branch Manager**

**"IMPORTANT"**

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**NOTICE**

**Motilal Oswal Financial Services Limited**  
SEBI Registration No.: INZ000158836  
Member of Multi Commodity Exchange of India Limited (MCX); Member ID 59930, BSE Limited (BSE) Clearing No.: 446, National Stock Exchange of India Ltd (NSE) Member ID 10412 (NCDEX) ID 1240  
Registered office Address of Member: Motilal Oswal Tower, Rahimullah Sayani Road, Opposite Parel ST Depot, Prabhadevi, Mumbai - 400 025, Tel No.: 022-7193 4200.

This is to inform all concerned that we have initiated the process of cancellation of registration of our below mentioned Authorised Person (AP) due to regulatory reasons/concerns.

Exchange	Name of AP	Trade Name of AP	Address of AP	AP Registration No.
MCX	AKASH SINGH	AKASH SINGH	HOUSE NO. 109 A, PRATAPUR ROAD, NEAR GOVERNMENT HOSPITAL, DHARAMPUR SURAJPUR, SURGUJA, CHHATTISGARH - 497223, INDIA.	MCX/AP/163951
BSE	AKASH SINGH	AKASH SINGH	HOUSE NO. 109 A, PRATAPUR ROAD, NEAR GOVERNMENT HOSPITAL, DHARAMPUR SURAJPUR, SURGUJA, CHHATTISGARH - 497223, INDIA.	AP01044601157028
NSE	AKASH SINGH	AKASH SINGH	HOUSE NO. 109 A, PRATAPUR ROAD, NEAR GOVERNMENT HOSPITAL, DHARAMPUR SURAJPUR, SURGUJA, CHHATTISGARH - 497223, INDIA.	AP0297573201

Any person dealing with the above-mentioned Authorised Person henceforth shall do so at their own risk. Motilal Oswal Financial Services Limited shall not be liable for any dealings with the said entity post the issuance of this notice.

Investors having any queries or concerns regarding this matter are requested to contact Motilal Oswal Financial Services Limited within 15 days from the date of issuing this notice.

Date: April 16, 2026  
Place: Mumbai

Sd/-  
Authorised Signatory

**केनरा बैंक Canara Bank**  
A Government of India Undertaking  
॥ सिंडिकेटेड Syndicate ॥

**RECOVERY SECTION, REGIONAL OFFICE**  
Plot No. 39, 1st Floor, Near Bohra Hyndai, Neelam Bata Road, Faridabad

**PHYSICAL POSSESSION NOTICE [SECTION 13(4)] (For Immovable Property)**

Whereas, The undersigned being the Authorised Officer of the Canara Bank under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice calling upon the borrowers on below mentioned date, to repay the amount mentioned in the notice, within 60 days from the date of receipt of the said notice. The Borrowers having failed to repay the amount is hereby notified to the Borrowers and the public in general, that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 & 9 of the said rule on said date. The Borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the properties will be subject to the charge of the Canara Bank for an amount mentioned herein below besides with future interest and other expenses, cost, charges etc against the under mentioned account. The Borrowers attention is invited to provision of section 13(8) of the Act, in respect of time available, to redeem the secured assets.

**Name of Borrower : Mr. Mohammad Chand S/o Loharey (Prop of M/S Jai Hind Group) (Borrower) and Mrs. Sakila W/o Sh. Mohammad Chand (Guarantor)**

**Description of Immovable Property :** All that part and parcel of property at House No. 22-FE measuring 70 sq. Yds (14'45") Forming part of Khasra no. 20/8 situated at 30 ft. Road near Chacha Chowk, Sanjay Enclave, Mauza Gaunchi, Tehsil-Ballabhgarh, Distt. Faridabad.

**Outstanding Amount :** Rs. 14,09,430.70 (Rupees Fourteen Lakhs nine thousand four hundred thirty and Paise Seventy only), for MSME Working Capital limit and Rs. 51,135 (Rupees Fifty one thousand one hundred thirty five only), for MSME term Loan, plus interest thereon.

**Date of Demand Notice : 31.01.2026 Date of Possession : 10.04.2026**

Date : 10.04.2026  
Place : Faridabad

For Canara Bank  
Authorised Officer

**केनरा बैंक Canara Bank**  
A Government of India Undertaking  
॥ सिंडिकेटेड Syndicate ॥

**ARM BRANCH, AGRA**

**E-AUCTION NOTICE**

**E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 9(1) & (6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002**

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical/Symbolic possession of which has been taken by the Authorised Officer of Canara Bank, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" for the recovery of dues to the Bank. The details are describe herebelow.

S. No.	Name & Address of Borrowers & Guarantors	Amount due (Rs.) as per demand notice	Description of Properties	Type of Possession	Reserve Price (Rs.) EMD 10% (Rs.)
1.	<b>Borrower -</b> M/s Shree Vinayaka Pharmaceuticals, Prop. - Shri Rajesh Kumar Sharma, Add. of both- 34, Om Market Nagla Dakhla Kotla Road Firozabad, Guarantor/Mortgagor- 1. Shri Netrapal Sharma S/o G.L. Sharma, 2. Mrs Seema W/o Shri Rajesh Kumar Sharma, Add. of both- 41/1 Jaleसर Road, Saraswati Nagar Firozabad, 3. Shri Shyam Lal Sharma S/o G.L. Sharma, Add. - Saraswati Nagar, Firozabad	<b>81,35,376.55/-</b> as per demand notice dt. 04.11.2023 + interest & Other Exp. thereon (less recovery, if any)	1. Emt of Residential Land & Building Situated at House No. 1869 Municipal No. 254/4 Khasra No. 31, Ward No. 29 Mauza Arazi Roonth Kamla Nagar Tehsil & Distt Firozabad, Area: 223.69 Sq. mtr., in the name of Smt Seema Sharma W/o Rajesh Kumar Sharma, Bounded as: East- Land of Rampal Singh, West- Plot of Jain Sahab, North- Rasta 18ft Wide, South- House of Ram Shanker 2. Emt of Land & Building Situated at Municipal No 41 Mohalla Saraswati Nagar Mauza Sukhmalpur Nizamabad Firozabad, Area: 141.26 Sq. mtr., in the name of Shri Shyam Lal Sharma and Shri Netrapal Sharma, Bounded as: East- 12 ft Wide Gali, West- Property of Sanjay Kumar, North- Property of BK Sharma, South- Property of Sudhir Kumar	Symbolic	<b>74,24,000/-</b> <b>7,42,000/-</b>
2.	<b>Borrower -</b> 1. M/s Sajid Bangle Store Through Its Prop. - Mohd Sajid Ali Khan, 2. Mohd Sajid Ali Khan S/o Sri Rashid Ahmed Khan, Add. of both- 5/3 Nagla Bari, Firozabad, Guarantor- Mohd. Naseem S/o Mohd. Yaseen, Add. - 110, Gali No. 1, Sarifabad Ramgarh Road, Firozabad	<b>37,40,438/-</b> as per demand notice dt. 06.09.2019 + interest & Other Exp. thereon (less recovery, if any)	Emt of House No 114 (05/03) In Super Gali Situated at Mohalla Nagla Bari, Tehsil And Distt Firozabad, Area: 1120 Sq. Ft., in the name of Mohd Sajid Ali Khan S/o Rashid Ahmad Khan, Bounded as: East- Exit & Gali 12 feet wide, West- Land/Property of Sriram & Yadram, North- Land/Property of Shamshad, South- Land/ Property of Mohd. Sultan	Symbolic	<b>31,11,000/-</b> <b>3,11,100/-</b>
3.	<b>Borrower -</b> 1. Mohd Shameem S/o Mohd Rais, Add.- House No 585/1 Rahmat Nagar Muzaffarnagar, 2. Mr. Shabbir Ahmed S/o Saddiq, Add. - 1009/846 Jamiyanagar Khalapar Dakshini Muzaffarnagar	<b>21,25,711.68</b> as per demand notice dt. 23.07.2024 + interest & Other Exp. thereon (less recovery, if any)	Residential house part of Khasra no. 2223 situated at Mohalla Jamiyanagar (Muzaffarnagar Bahar Hadood) Pargana Sadar, Tehsil and Distt. Muzaffarnagar, Area- 100 sq yards or 83.60 sq meter, Bounded as: East- Plot of Firasat Ali, West- Rasta, North- Plot of Firasat Ali, South- Plot of Firasat Ali	Symbolic	<b>16,12,000/-</b> <b>1,61,000/-</b>
4.	<b>Borrower -</b> 1. M/s Rama Electricals Proprietor- Shri Padam Gupta, Add.- M P Road, Tundla Firozabad, 2. Shri Padam Gupta S/o Shri Bodha Nand Gupta, 3. Smt Archana Gupta W/o Shri Padam Gupta, Add. of both- Gali Mangal Sen Nayi Basti, Tundla Firozabad	<b>85,98,923.09</b> as per demand notice dt. 06.12.2023 + interest & Other Exp. thereon (less recovery, if any)	1. EMT of House Property at Municipal No. 42, Gali Mangal Sen, Mohalla Radhey Lal, Nai Basti, Mauza Tundla, Tundla, Firozabad, Area- 100.94 Sq. Mtr., Property in the name of Shri Padam Gupta S/o L.L. Bodha Nand Gupta, Bounded as: East- House of Ram Charan, West- Rata Gali Mangal Sen, North- Property of Brindawan Lal Gupta, South- House of Gopal 2. Property situated at Plot No. 22, Gate No. 507, New Janakpuri Phase 2, Tundla, Firozabad, Area- 143.32 sq mtr., in the name of Smt Archana Gupta W/o Shri Padam Gupta, Bounded as: East- Plot no 23 of Shakuntia Devi, West- Plot no 21 of Sondevi, North- 20' wide Road, South- Plot No 31 & 24 3. Property situated at Plot no. 15, Gate no. 507, New Janakpuri Phase 2, Tundla, Firozabad, Area- 100.33 sq mtr., in the name of Smt. Archana Gupta W/o Shri Padam Gupta, Bounded as: East- Rasta 18 feet wide, West- Other land, North- Plot no 16, South- Plot No. 14	Symbolic	<b>29,04,000/-</b> <b>2,90,000/-</b> <b>6,20,000/-</b> <b>62,000/-</b> <b>4,34,000/-</b> <b>43,000/-</b>
5.	<b>Borrower -</b> 1. M/s Diamond Process House Through Its Prop. Sajjad Siddiqui Regd. Office: House No. 633, Part of Khasra No. 132, Village Fatehullapur, Pragana, Tehsil & Distt. Meerut, 2. Mr. Sajjad Siddiqui S/o Late Hafiz Masoom, Add.- House No. 633, Part of Khasra No. 132, Village Fatehullapur, Pragana, Tehsil & Distt. Meerut	<b>88,64,952.93</b> as per demand notice dt. 09.11.2023 + interest & Other Exp. thereon (less recovery, if any)	UREM of Residential Property No. 633, Part of Khasra No. 132 MI, Village Fatehullapur, Near Aksha Masjid, Fatehullapur Road, Meerut, Area- 100.92 Sq. Mt., in the name of Shri Sajjad Masoomi S/o Late Shri Hafiz Masoom, Bounded as: East- Rasta 36 feet wide, West- Other Property, North- Plot of Mr Akhlaq, South- House of heirs of Jameel	Symbolic	<b>32,60,000/-</b> <b>3,26,000/-</b>
6.	<b>Borrower/ Mortgagor -</b> 1. Avijeet Kumar S/o Chandra Pal Singh, 2. Rekha Singh W/o Chandra Pal Singh, Add. of both- H. No. 12, Phase 3, Gokuleshpuram, Ramghat Road, Aligarh, Guarantor- Lavish Agarwal S/o Narendra Agarwal, Add.- 19/129, Gandhi Nagar, Aligarh	<b>18,78,272.89</b> as per demand notice dt. 10.03.2025 + interest & Other Exp. thereon (less recovery, if any)	Property Situated at Gokuleshpuram Phase - I, Part of Khasra No. 201 and 202, Devasaini, Aligarh, Area: 83.61 Sq. Mtrs, in the name of Mr. Avijeet Kumar Singh and Rekha Singh, Bounded as: East- Road 25 Feet, West- Plot of Chanchal Sharma, North- Road 20 Feet, South- Plot of Amit Kumar and Others	Symbolic	<b>28,68,000/-</b> <b>2,87,000/-</b>

EMD amount is to be deposited in E-Wallet of M/s PSB Alliance Private Limited (BAANKNET) portal directly or by generating the Challan there to deposit the EMD through RTGS/NEFT in the account details as mentioned in the said challan before above mentioned dates respectively. After depositing of EMD amount intending bidder/s may select the property and place the bid.

**Note: 1. No interest will be claimed on the bid/subsequent amount. 2. Authorised officer is entitled to cancel the bid at any stage without assigning any reason whatsoever. 3. All charges for conveyance, stamp duty/GST registration charges etc., as applicable shall be borne by the successful bidder only.**

For details terms and conditions of the sale and participating in E Auction, please go through the website <https://baanknet.com/> or Canara Bank's Website or may contact ARM Branch, Canra Bank (Mob. 9084688622 e-mail id cb7315@canarabank.com) OR to the service provider M/s PSB Alliance Ltd (baanknet) contact on 8291220220.

**Place : Agra Date : 17-04-2026**

**Authorised Officer**

### Classifieds

**PUBLIC NOTICE**

Notified that my client Jatin Arora s/o Late Sh. Ram Parkash Arora R/o CD-187, Pitampura Delhi, who is the owner and in physical possession of Flat No. CB-11C, Shalimar Bagh, Delhi, hereby inform the general public that one page of the Conveyance Deed Reg No. 8631, Book No. I, Volume No. 2522, pages 136 to 138 dated 14.05.2007, pertaining this flat, has been lost/misplaced. A Lost Report/FIR/LLR No. 17384/2026 regarding the same has already been lodged with the concerned Police Station. If found this document in future to any person please contact + 91 9315702286. SAURABH GUPTA (Advocate) Enr. No. D/368/2011

**PUBLIC NOTICE**

Public Notice is hereby given that the Original Sale Deed registered on 29.07.2019 & Document No. 10126 executed by M/s Shree Super Builders in favour of Mr. Manoj Kumar S/o Mr. Ramesh Chand & Mrs. Sangeta W/o Mr. Manoj Kumar in respect of the Entire Second Floor (without roof rights) admeasuring covered area 128 sq. mtr. built on Plot No. A-155 situated at Kaushambi Residential Colony Tehsil & Distt. Ghaziabad (U.P.) has been lost. s.c. VARSHNEY (IBBI Bank Ltd. PANEL ADVOCATE) Mobile 989119142

**PUBLIC NOTICE**

General Public is hereby informed that my client Sh. Mohd Suleman Khan S/o Sh. Ganu Shek, age 60 yrs, R/o H. No. 697, Jaspali Colony, Mandawali, Patparganj, Fazaalpur, Delhi-110092 have disowned his son Shamim Ahmad all his movable and immovable properties. Our Client and his other family members are not responsible for any of his wrongful and illegal act in future. Any person dealing Shamim Ahmad shall be self responsible.

Aagam Jain (Advocate)  
Enr. No. D/8700/2021  
Ch. No. 455, Lawyer's Chamber Block, Saket Court Complex, New Delhi-17

**SHARE CERTIFICATES LOST**

Late Radhey Shyam Bagla Share certificate holding 68 shares of Jindal Steel Limited, Folio no: 2350 certificate no: 24898, Distinct Form no: 21197897 to 21197964 and, holding of 3700 shares, certificate no: 500119, Distinct Form no: 155845507 to 155849206. Total no of Shares: 3768

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S AMRITSAR MSW LIMITED**

**RELEVANT PARTICULARS**

Sr.	Name of Corporate Debtor	Amritsar MSW Limited
1.	Date of Incorporation of Corporate Debtor	12/02/2014
2.	Authority under which Corporate Debtor is incorporated/registered	RCC - Delhi
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	U60000DL2014PLC264806
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Regd. Add: Unit 115 of Level 1 & 2, Crescent Building, Lado Sarai, Mehrauli, Gurgaon, South West Delhi, New Delhi, 110030 Principal Office: 6th Floor, Plot No. 19 & 20, Film City, Sector 16A, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301
6.	Insolvency Commencement Date in respect of Corporate Debtor	16 <sup>th</sup> April 2026 (NCLT Order dated 13.04.2026 Received through email on 16.04.2026)
7.	Estimated date of closure of Insolvency Resolution Process	10 / 10 / 2026
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	CA Deepak Kumar Goyal Reg. No.: IBBI / IPA-001 / IP-P00833 / 2022-23/ 14143
9.	Address and e-mail address of the Interim Resolution Professional, as registered with the Board	CA. Deepak Kumar Goyal Flat no 101, Shriher Apartment 884/6, Ward no 6, Mehrauli, New Delhi-110030 Email id: ca.deepak.mba@gmail.com
10.	Address and e-mail to be used for correspondence with Interim Resolution Professional	CA. Deepak Kumar Goyal 701, Vikrant Tower 4, Rajendra Place, New Delhi-110008 Email id: cirp.amsw@gmail.com
11.	Last date of submission of claims	30 / 04 / 2026 (14 days from the date of receipt of copy of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6a) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professional to act as Authorised Representative of creditors in a class (three names of each class)	Not Applicable as per information available with IRP
14.	(a) relevant forms and (b) details of authorized representative are available at:	Forms are available at following Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Details of AR is not applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi, has ordered the commencement of a corporate insolvency resolution process of the M/s Amritsar MSW Limited on 13/04/2026 in C.P. No. IB-142/ND/2024. (Order received on 16.04.2026)

The creditors of M/S Amritsar MSW Limited are hereby called upon to submit a proof of their claims, on or before 30/04/2026, to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

CA Deepak Kumar Goyal  
Interim Resolution Professional  
Reg. No. IBBI/PA-001/IP-P24590/2022-23/14143  
AF: AA1/14143/023/11226/108736 Valid till 31.12.2026

Place: New Delhi  
Date: 16.04.2026

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**FINANCIAL EXPRESS**  
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## Last call for 535 private schools to submit Form VI

AMBALA, APRIL 16 The Education Department has given over 530 private schools in Haryana a final opportunity to submit Form VI by April 21, warning of strict action for non-compliance. Form VI, which private schools must file annually before revising fees, includes details on infrastructure, student strength, staff, salaries, fee structure, proposed hikes, and facilities. Despite earlier extensions, 535 schools failed to submit the form, prompting the department to grant a seven-day extension on Wednesday. Schools have been directed to upload class-wise fee details on the Form VI portal for the 2026-27 academic session. In a letter to District Education Officers and District Elementary Education Officers, the Director General of Secondary Education said many schools had yet to complete the process of updating and submitting the form. — TNS

# Congress suspends five MLAs for cross-voting in Rajya Sabha poll

BHARTESH SINGH THAKUR  
TRIBUNE NEWS SERVICE

CHANDIGARH, APRIL 16 The Haryana Congress on Thursday suspended five of its MLAs for allegedly cross-voting in favour of BJP-backed Independent candidate Satish Nandal during the Rajya Sabha elections held on March 16. The disciplinary action follows recommendations from the party's Disciplinary Action Committee (DAC).

The suspended legislators are Shalley Chaudhary (Naraingarh), Renu Bala (Sadhaura-SC), Jarnail Singh (Ratia-SC), Mohd Israil (Hathin), and Mohammad Ilyas (Punahana). The committee, headed by Chairman Dharampal Malik, examined their responses to show-cause notices and recommended their suspension. It also suggested that the MLAs be asked to resign from their membership of the House.

Confirming the development, Haryana Congress president Rao Narendra Singh said, "The five MLAs have been suspended for cross-voting. The action against them for anti-party activity is based on the DAC's recommendation. Congress president Mallikar-

## 'SUPPORTED' BJP-BACKED INDEPENDENT SATISH NANDAL



## 'I served Cong for 20 years, and this is the reward'

Sirsa: Expressing shock and disappointment over his suspension, Ratia MLA Jarnail Singh termed the Congress's action "one-sided" and claimed he was not given a fair opportunity to present his case. "This came as a huge shock. I submitted my written explanation, but the party never called us to discuss our side. This is a huge blow. We were not given a proper hearing. They should have called us, asked for our side, and then taken action. But everything was done unilaterally," Singh said. Highlighting his long association with the party, he said, "I have served Congress for 20

years. I have worked hard to keep the party alive in Ratia, where Congress rarely won. In my constituency, 87,000 voters chose me as their representative. I helped Congress win where it had struggled for years. And this is the reward I get." Reaffirming his loyalty, Singh said, "I remain a loyal Congress soldier. I will consult with my supporters before taking any further step. But the high command should have contacted me directly. Instead, I learned about my suspension from the media. Even after submitting my written response, the action was taken. It feels unfair." TNS

invalidated due to a breach of secrecy.

Among the suspended MLAs, Shalley Chaudhary, Renu Bala, and Jarnail Singh submitted written replies denying the allegations. They asserted that they had voted for the official Congress candidate and had shown their ballots to Hooda. Shalley Chaudhary said "what happened in the 2016 Rajya Sabha polls, everyone knew," suggesting internal inconsistencies in the party's stance. Similarly, Renu Bala maintained her loyalty to the party and claimed she was being unfairly implicated.

In contrast, Mohd Israil publicly admitted to cross-voting and was seen sharing a stage with BJP leaders, stating that his decision was aimed at the development of the Hathin constituency. Mohammad Ilyas denied the allegations and refused to resign, saying, "What happens in the future, time will decide."

Under the open ballot system in Rajya Sabha elections, MLAs are not disqualified under the anti-defection law for voting against the party line, but they remain subject to disciplinary action by their political party.

## Rohtak PRO suspended for glitch at Saini's Meham rally

PANIPAT, APRIL 16 Sanjeev Saini, District Information and Public Relations Officer (DIPRO), Rohtak, has been suspended with immediate effect, reportedly over a technical glitch in the sound system during CM Nayab Singh Saini's rally in Meham (Rohtak) on April 5.

The rally was organised by outgoing Rajya Sabha MP Ram Chander Jangra, who observed that people sitting at the far end of the pandal could not hear the CM's address clearly. The CM later shifted to a standby mike to continue his speech.

Sources said Dr Anand Sharma, the then MC Commissioner, Rohtak, was the nodal officer while the sound system had been arranged by the district administration. "Following the rally, DC Sachin Gupta wrote to the Director General of Information and Public Relations Department, seeking action," sources said. Sharma was recently appointed DC of Karnal.

The action has drawn criticism on social media, with users raised concerns, pointing out that the officer who served as nodal officer has been rewarded with the post of DC, while the DIPRO has been suspended for a technical fault. — TNS

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Website : www.karnatakabank.com  
CIN : L85110KA1924PLC001128

**SALE NOTICE OF IMMOVABLE PROPERTY**  
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to rule 9(1) of Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to public in general and in particular to Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of Karnataka Bank Ltd, the Secured Creditor on 16.12.2025, will be sold on "As is Where is", "As is What is" and "Whatever there is" on 08.05.2026, for recovery of Rs.91,02,129.51 [Rupees Ninety One Lakhs Two Thousand One Hundred Twenty Nine and Paise Fifty One Only].

(i) Rs.81,48,434.07 under PS-Term Loan A/c No.4527001800035301 along with future interest from 30.09.2024, (ii) Rs.9,53,695.44 under PS-Term Loan A/c No. 4527001800035401 along with future interest from 30.09.2024, plus cost, due to the Karnataka Bank Ltd, Ludhiana, Sona Complex G Road, Millerganj, Ludhiana-141003, the Secured Creditor from (1) M/s Meeru Knit Fab, Represented By its Proprietress, Ms. Aastha Jain, (2) Ms. Aastha Jain D/o Mr. Ashu Jain, Both No. (1) & No. (2) are addressed at: B-32, 741, Bahadur Ke Road, Ludhiana (Punjab)-141006, (3) Mrs. Manisha Jain W/o Mr. Ashu Jain, (4) Mr. Naman Jain S/o Mr. Ashu Jain, Both No. (3) & No. (4) are residing at: House No.4736, Jain Mandir Road, Sunder Nagar, Opposite Police Chowki, Basti Jadhwal, Ludhiana (Punjab)-141007, being borrowers/guarantors/co-obligants.

**DESCRIPTION OF THE IMMOVABLE PROPERTY:**  
All that part and parcel of residential property bearing H No. B-XXXIV-7175/3, measuring 141.10 sq. yards, in the land bearing Khata No.3484/17, 350/419, 351/420, Khasra No.18/2, 18/9 & 18/1 as per jamabandi for the year 2011-12, situated at Revenue Estate of Village Haibawal Kalan, Hadbast No.102, Street No.04, Abadi Durgapur, Tehsil & District Ludhiana, with residential property constructed thereon, belonging to Mr. Naman Jain.  
Boundaries: East: Neighbour & Closed Street (22'-31/2") West: Street (22'-31/2") North: House No.2157-'0" South: House No.4 (57-'0")  
Reserve Price / Upset Price below which the property may not be sold: Rs.1,11,50,000.00 (Rupees One Crore Eleven Lakhs Fifty Thousand only)  
Earnest money to be deposited/tendered: Rs.11,15,000.00 (Rupees Eleven Lakh Fifteen Thousand Only)

(The borrower's / mortgagor's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset).  
(This Notice shall also serve as Notice under Sub Rule (1) of Rule (9) of Security Interest Enforcement Rules-2002 to the Borrower/Guarantors)

For detailed terms and conditions of sale, please refer to link in Karnataka Bank's Website i.e., www.karnatakabank.com under the head "Mega E-Auction on 08.05.2026". The E-auction will be conducted through portal https://bankauctions.in/ on 08.05.2026 From 11:30 A.M to 12:30 P.M with unlimited extension of 05 minutes. The intending bidder is required to register their name at https://bankauctions.in/ and get the user id and password free of cost and get online training on E-auction (tentatively on 07.05.2026) from M/s.4closure, 605A, 6th Floor, Maitrivanam, Ameerpet, Hyderabad-500038, Contact No.040-23836405, Mobile 8142000809, E-mail: info@bankauctions.in

Place: Ludhiana Sd/- For Karnataka Bank Ltd  
Date: 16.04.2026 Chief Manager & Authorised Officer

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s AMRITSAR MSW LIMITED**

**RELEVANT PARTICULARS**

1. Name of Corporate Debtor	Amritsar MSW Limited
2. Date of Incorporation of Corporate Debtor	12/02/2014
3. Authority under which Corporate Debtor is incorporated/registered	RCC - Delhi
4. Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	U90000DL2014PLC264806
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Regd. Add: Unit 115 of Level 1 & 2, Crescent Building, Lado Sara, Mehrauli, Gurgaon, South West Delhi, New Delhi, 110030 Principal Office: 6th Floor, Plot No. 19 & 20, Film City, Sector 16A, Gautam Budhia Nagar, Noida, Uttar Pradesh, India, 201301
6. Insolvency Commencement Date in respect of Corporate Debtor	16 <sup>th</sup> April 2026 (NCLT Order dated 13.04.2026 Received through email on 16.04.2026)
7. Estimated date of closure of Insolvency Resolution Process	10 / 10 / 2026
8. Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	CA Deepak Kumar Goyal Reg. No. (IBBI / IPA-001 / IP-P00833 / 2022-23/ 14143 Email id: ca.deepak.mbg@gmail.com
9. Address and e-mail address of the Interim Resolution Professional, as registered with the Board	CA. Deepak Kumar Goyal Flat no 101, Shrihar Apartment 884/6, Ward no 6, Mehrauli, New Delhi-110030 Email id: ca.deepak.mbg@gmail.com
10. Address and e-mail to be used for correspondence with Interim Resolution Professional	CA. Deepak Kumar Goyal 701, Vikrant Tower 4, Rajendra Place, New Delhi-110008 Email id: drp.amsw@gmail.com
11. Last date of submission of claims	30 / 04 / 2026 (14 days from the date of receipt of copy of order)
12. Classes of creditors, if any, under clause (b) of sub-section (8a) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13. Names of Insolvency Professional to act as Authorized Representative of creditors in a class (three names of each class)	Not Applicable as per information available with IRP
14. (a) relevant forms and (b) details of authorized representative are available at:	Forms are available at following Web link: https://ibbi.gov.in/en/home/downloads Details of AR is not applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi, has ordered the commencement of a corporate insolvency resolution process of the M/s Amritsar MSW Limited on 13/04/2026 in C.P. No. IB-142(ND)/2024. (Order received on 16.04.2026)

The creditors of M/s Amritsar MSW Limited are hereby called upon to submit a proof of their claims, on or before 30/04/2026, to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

CA Deepak Kumar Goyal  
Interim Resolution Professional  
Reg. No. IBBI/PA-001/IP-P02459/2022-23/14143  
AFA: AA114143/02/311226/108736 Valid till 31-12-2026

Place: New Delhi  
Date: 16.04.2026

**Chola**  
CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED  
Corporate Office : "CHOLA CREST" C 54 and 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600032., Branch Office: S.C.O-16, First Floor, I Block Market, Sarabha Nagar, Ludhiana-141001

**POSSESSION NOTICE - Under Rule 8 (1)**

WHEREAS the undersigned being the Authorised Officer of M/s. Cholamandalam Investment And Finance Company Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 hereinafter called the Act and in exercise of powers conferred under Section 13(12) read with Rules 9 of the Security Interest [Enforcement] Rules, 2002 issued demand notices calling upon the borrowers, whose names have been indicated in Column [B] below on dates specified in Column [C] to repay the outstanding amount indicated in Column [D] below with interest thereon within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken possession of the properties mortgaged with the Company described in Column [E] herein below on the respective dates mentioned in Column [F] in exercise of the powers conferred on him under Section 13(4) of the Act read with Rule 9 of the Rules made there under.

The borrowers in particular and the Public in general are hereby cautioned not to deal with the properties mentioned in Column [E] herein below and any such dealings will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount mentioned in Column [D] along with interest and other charges.

Under section 13 (8) of the Securitisation Act, the borrowers can redeem the secured asset by payment of the entire outstanding including all costs, charges and expenses before introduction of sale.

Sl. No	Name And Address Of Borrower/s & Loan Account Number	Date of Demand Notice	Outstanding Amount	Details of Property Possessed	Date Of Symbolic Possession
A	B	C	D	E	F
1.	Loan Account No. - HE010GA0000075589 1. RAJWANT SINGH SIDHU S/o CHAMKAUR SINGH 2. HARPREET KAUR W/o RAJWANT SINGH SIDHU 3. M/s RAJWANT SINGH SIDHU FARM Through Its Proprietor (RAJWANT SINGH SIDHU) All R/o: Johian P.O. Johian, Tehsil Raikot, District Ludhiana 141109, Punjab	09/02/2026	Rs. 56,43,380/- As on 09/02/2026 with further interest and charges thereon	Property Measuring 02 Kanal 4 Marlas Situated At Vakya Johian, Tehsil Raikot, Dist. Ludhiana, Registered As Per Transfer Deed Bearing Document No. 2024-25/22/1/1459 Dated 25/07/2024	15/04/2026

Dated : 16/04/2026  
Place : LUDHIANA (PUNJAB)

Authorized Officer  
M/s. Cholamandalam Investment and Finance Company Limited

## Wage hike may trigger closure of small units, warn industrialists

Fear loss of employment, relocation after pay revision

SUMEDHA SHARMA  
TRIBUNE NEWS SERVICE

GURUGRAM, APRIL 16

Industrial associations across Haryana have expressed serious concern over the state government's recent decision to significantly increase minimum wages, warning that the move could threaten the viability of thousands of Small-Scale Industries (SSIs) and Micro, Small, and Medium Enterprises (MSMEs). Industry bodies from Gurugram and Faridabad have written to the state's Industry Minister, seeking an exemption for MSMEs and urging a review of the notification. They argue that the sudden financial burden is unsustainable in the current economic environment.

According to industry leaders, the announced wage hike — averaging around 35% across various labour categories — will have a cascading impact on production costs. When statutory contributions such as the Employees' Provident Fund (EPF), Employees' State Insurance (ESI), and annual bonuses are factored in, the overall operational costs for small units are expected

## Industry seeks exemption for MSMEs, review of notification

to rise by at least 45%. Deepak Maini of the Progressive Federation of Traders and Industry (PFTI) expressed concern over the timing and scale of the revision. "The MSME sector is already struggling with high raw material costs and global competition. A 35% hike in minimum wages is unprecedented. When you add the overheads like EPF and ESI, the operational costs for a small unit will jump by at least 45%," Maini said. "We are not against the welfare of workers, but the government must understand the paying capacity of small units. We urge the government to exempt MSMEs or implement the hike in a phased manner."

The Gurugram Industrial Association (GIA) highlighted that industrial hubs such as Gurugram and Manesar, which host thousands of auto-component manufacturing units, are particularly vulnerable. Many of these units operate on thin margins and

are bound by long-term fixed-price contracts with large Original Equipment Manufacturers (OEMs).

A spokesperson for the GIA warned, "If our operational costs rise by 45% overnight, we cannot simply pass that cost on to the buyers. Many units will become unviable and may be forced to shift to other states with more competitive wage structures or shut down entirely, leading to mass unemployment."

The industry bodies have submitted a memorandum to the state government seeking an immediate review of the notification. They have proposed a tiered wage structure under which small-scale industries would have a lower wage floor compared to large corporations and multinational companies.

Meanwhile, the state government has maintained that the wage hike is necessary to offset inflation and improve the living standards of workers. However, with industry stakeholders warning of a potential slowdown, pressure is mounting on the administration to find a balanced and sustainable solution.

## Govt kicks off Census-2027, CM completes self-enumeration

First phase of house listing from May 1 to 30

TRIBUNE NEWS SERVICE

CHANDIGARH, APRIL 16

Chief Minister Nayab Singh Saini on Thursday launched the Census-2027 process in the state by completing his self-enumeration online.

Addressing a press conference, the Chief Minister said the self-enumeration process is simple, secure and time-saving, and aligns with the Prime Minister's vision of 'Ease of Living' and 'Digital India'. He described the Census as a crucial step towards achieving the goal of a 'Viksit Haryana - Viksit Bharat', emphasising that it is not merely a data collection exercise but the foundation for inclusive and equitable development.

He said the first phase of the Census in Haryana will be conducted from May 1 to May 30, during which house listing and the housing Census will be carried out. Prior to this, citizens can avail the self-enumeration facility from April 16 to April 30.

Highlighting the importance of accurate data, the Chief Minister said it is essential for designing policies and schemes that effectively reach every section of society. Reiterating Prime Minister Narendra Modi's mantra, "Our Census, Our Development," he urged citizens to

Citizens can submit details online till April 30



Chief Minister Nayab Singh Saini addresses a press conference in Chandigarh on Thursday. TRIBUNE PHOTO

actively participate in the process.

He noted that India has a legacy of conducting Census operations, with the first systematic Census held in 1872. This will be the eighth Census after Independence and the sixth since the formation of Haryana.

The Chief Minister emphasised that Census data forms the backbone of development planning, including the establishment of schools and hospitals, expansion of infrastructure and formulation of welfare schemes. He urged citizens to provide

accurate and complete information to ensure effective and equitable policymaking.

Saini further stated that the entire Census-2027 exercise is being conducted through digital means, making it more transparent and citizen-centric. A dedicated portal, se.census.gov.in, has been developed, where citizens can log in using OTP-based authentication, select their state and district, mark their house on a digital map, and provide details about their family and housing. He clarified that all information collected during the Census is kept strictly confidential.

## Another NIT-Kurukshetra student dies by suicide

NITISH SHARMA  
TRIBUNE NEWS SERVICE

KURUKSHETRA, APRIL 16

Another student has allegedly died by suicide at the National Institute of Technology (NIT) in Kurukshetra. The deceased, identified as Diksha Dubey of Bihar, was a second-year student of Artificial Intelligence and data science.

On Thursday, Diksha was found hanging in her room at the Girls' Hostel. The reason behind the extreme step is yet to be ascertained. With her death, four suicide cases have been reported at the NIT over the past two months. After getting information,

## Fourth suicide in two months



police officials and the crime team reached the hostel and the body was shifted to the LNJP Civil Hospital for a post-mortem examination.

NIT public relations incharge Gian Bhushan said, "An unfortunate incident has been reported

today. The girl was a second-year student and the matter is being investigated by the police."

Vishal Kumar, SHO of KUK Police Station, said, "The kin of the deceased girl have been informed about the incident, and the body has been shifted. The matter is under investigation. Appropriate action will be taken on the basis of the statement of the family. The reason behind the suicide is yet to be ascertained."

Earlier, Angoth Shiva (19), who belonged to Telangana, had allegedly died by suicide on February 16, while Pawan from Nuh had committed suicide on March 31.

Priyanshu Verma (22) from Sirsa died by hanging on April 8.

After the suicides, the NIT had announced several measures to strengthen student support. The faculty was directed to increase interaction with the students to know about their feelings and resolve their issues.

Later in the evening, hundreds of students raised slogans, demanding a fair investigation. They said students were feeling depressed and unsafe at the institute. Meanwhile, the NIT administration and police officials have been trying to pacify the students.